

ITEM NO.804

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).557/2022

SHASHI KANT RAI

Petitioner(s)

VERSUS

HIGH COURT OF JUDICATURE AT PATNA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.101273/2022-EXEMPTION FROM FILING O.T. and
IA No.101272/2022-CLARIFICATION/DIRECTION)

Date : 27-07-2022 This petition was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Vikas Singh, Sr.Adv.(Mentioned by)
Ms. Deepika Kalia, Adv.
Mr. Nitin Saluja, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Upon being mentioned by Mr. Vikas Singh, learned Senior
counsel appearing on behalf of the petitioner, we deem it
appropriate to direct the Registry not to delete the matter from
the date, if any, already notified.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)